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**(2021) 01 RAJ CK 0276**

**In the Rajasthan High Court**

**Case No :** Criminal Miscellaneous (Petition) No. 6452 Of 2020

Premlata Tiwari

APPELLANT

Vs

State Of Rajasthan And Ors

RESPONDENT

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**Date of Decision :** 08-01-2021

**Acts Referred:**

Code Of Criminal Procedure, 1973 — Section 482

Indian Penal Code, 1860 — Section 120B, 406, 420, 467, 468, 453, 471

**Citation :** (2021) 01 RAJ CK 0276

**Hon'ble Judges :** Satish Kumar Sharma, J

**Bench :** Single Bench

**Advocate :** Prahlad Sharma, Ramesh Choudhary

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**Judgement**

1. This petition has been filed under Section 482 Cr.P.C for direction to the respondent to investigate the matter in fair and impartial manner of FIR

No. 1034/2019 registered at Police Station Kardhani, Jaipur West, Jaipur for the offence under Sections 420, 406, 467, 468, 453, 471 & 120B IPC.

2. Heard learned counsel for both the sides and perused the material made available on record.

3. Learned counsel for the petitioner submits that FIR was registered on 20.10.2019 but no effective investigation is being conducted under the influence of accused persons. This is a serious case of cheating based on documentary evidence.

Therefore, the respondents are directed to conduct fair and effective investigation in a time bound manner.

4. Learned Public Prosecutor submits for appropriate directions.

5. Heard. Considered.

6. It is well settled legal proposition as expounded in P. Chidambaram Vs.

Directorate of Enforcement [(2019) 9 SCC 24] that the investigation is in the domain of the Investigating Officer and the Courts are not supposed to interfere in the investigation, however, it is imperative on his part to

conduct the investigation strictly in accordance with law, in fair and impartial manner, without being influenced by any extraneous consideration.

7. Therefore, having regard to the above submissions and keeping in view the material available on record, but without expressing any opinion on

merits, the petition is disposed of with the direction to the concerned Superintendent of Police to ensure that investigation in this matter be conducted

strictly in accordance with law in fair, impartial and effective manner, and the same be concluded expeditiously preferably within three months.

8. A copy of this order under seal and sign of the Court Master be provided to Public Prosecutor for further transmission and compliance.